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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA No. 201/90

Date of decision: 23.7.92

Sh. Jagat Nath Singh ... Applicant

Sh. L.C. Goyal ... Counsel for the applicant.

Versus

U.O.T. ... Respondents

## CORAM

Hon'ble Sh. P.K. Kartha, Vice Chairman (J)

Hon'ble Sh. B.N. Dhouniyal, Member (A)

## JUDGEMENT (Oral)

The learned counsel for the applicant states that he does not wish to pursue ~~with~~ the application as the respondents are considering his grievances.

In view of this, the application is dismissed as withdrawn with liberty to file fresh application in accordance with law, if <sup>so advised</sup> ~~we so desire~~.

B.N.Dhouniyal

P.K.Kartha

Member (A)

Vice Chairman (J)